

CENTRAL ADMINISTRATIVE TRIBUNAL  
MADRAS BENCH

Dated the Friday 2<sup>nd</sup> day of August Two Thousand And Nineteen

PRESENT:

THE HON'BLE MR. P. MADHAVAN, MEMBER(J)  
THE HON'BLE MR. T. JACOB, MEMBER(A)

O.A. No.310/01645/2015

D. Delphin Susai Mary,  
W/o. Sathya Samuel,  
Aged about 31 years,  
Selected as Lecturer  
In Department of School Education,  
Government of Puducherry,  
Residing at No. 49, Rajaji Street,  
Mothilal Nehru Nagar,  
Navarakulam, Puducherry- 605 008.

....Applicant

(By Advocate: M/s. Siva Prakasam)

Vs.

1. Union of India Rep. by the  
Secretary to Government for  
Education Department,  
Chief Secretariat,  
Puducherry;

2. The Director,  
Department of School Education,  
Puducherry.

.....Respondents.

(By Advocate: Mr. R. Syed Mustafa)

**ORAL ORDER**

(Pronounced by Hon'ble Mr. P. Madhavan, Member(J))

When the matter is called, applicant's counsel is not present even though the matter is posted under the caption 'For Dismissal'. However, Ms. Devie, Ld. Counsel representing the respondents' counsel by producing Office Order dated 10.03.2016 submits that the relief sought in the OA had already been granted to the applicant and, therefore, the O.A has become infructuous. Copy of the order dated 10.03.2016 may be kept on record.

2. It is seen from the record that matter was adjourned to several occasions due to not reaching and, however, when the matter was taken up on 07.02.2019, and as the counsel for the applicant was not present, the matter was directed to be posted under the caption ' For Dismissal' to 19.02.2019 and after two adjournments it is posted to today.

3. Today also when the matter is taken up, neither the applicant nor his counsel is present. It seems that applicant has lost interest in prosecuting the matter any further and, therefore, the OA is dismissed for default. No costs.